

बेकार स्नातक

१६६. श्री सानू पांडे : क्या जम तथा रोषगार मंत्री यह बताने की कृपा करेंगे कि :

(क) जून, १९५६ तक रजिस्टर्ड बेकार स्नातकों की संख्या (राज्यवार) कितनी थी ;

(ख) किन्तु रजिस्टर्ड बेकार स्नातकों को प्रथम पंचवर्षीय योजना की समाप्ति तक काम मिल चुका है; और

(ग) दूसरी पंचवर्षीय योजना में इस प्रकार के कितने व्यक्तियों को काम मिलने का प्रावधान है ?

अथ उपमंत्री (श्री आबिद अली) :

(क) और (ख), प्राप्त, जानकारी नीचे लिखे अनुसार है :

राज्य	*जनवरी १९५३ से जून १९५६ तक नाम निर्वाहने वालों की संख्या	*जनवरी १९५३ से मार्च १९५६ नियुक्त व्यक्तियों की संख्या
भारत प्रदेश	१३,०१०	३,७४४
आसाम	१,६८५	२३८
बिहार	१०,८६३	६६५
बम्बई	२२,२७६	२,६११
दिल्ली	१८,८३६	३,००४
हिमाचल प्रदेश	११८	३४
केरल	४,३६६	४६१
मध्य प्रदेश	४,०५३	५१२
मद्रास	१२,६१६	३,१४१
मैसूर	७,७६५	७०३
उड़ीसा	२,६१६	४७३
पंजाब	८,६५०	६८१
राजस्थान	४,२५६	६२१
उत्तर प्रदेश	३२,४६६	२,७१७
पश्चिमी बंगाल	१६,५११	१,७७५
कुल योग	१,६०,०६८	२२,३१०

(ग) सम्बन्धित भाकड़े प्राप्त नहीं हैं।

MOTION FOR ADJOURNMENT
HARASSMENT OF SCHEDULED CASTE
CONVERTS TO BUDDHISM

Mr. Speaker: I have received notice of an adjournment motion from Shri Kamble and some others, on the harassment that is going on a mass scale at Aligarh, on account of the Scheduled Caste people being converted to Buddhism. It is said that on 13th April, 1957, nearly a lakh of Scheduled Caste people embraced Buddha Dharma, etc. How is this subject relevant here? It is a matter of law and order for the Uttar Pradesh Government.

Shri B. C. Kamble (Kopargaon): This involves violation of the freedom of religion. People are now in police custody and they are prevented from going out. The request is made that the Government of India should intervene and make an enquiry into this matter.

The Minister of Home Affairs (Pandit G. B. Pant): There is hardly any question of any sort of infringement of any fundamental right. According to the motion itself persons have been arrested by the police and convicted by the courts. I do not know how any objection can be raised to the courts discharging their functions and the police doing its duty for the maintenance of law and order. The matter does not concern this Government at all. But I believe that, on the basis of the information that has reached us, the police were forced to take action. They wanted to avoid it, and there were some efforts which, I am afraid, are still continuing, to instal the image of Buddha in the place of the idol of Rama now existing in a temple.

Shri B. C. Kamble: No, Sir.

Pandit G. B. Pant: That is our information. If it has been so, then,

*१९५३ से पहिले क भाकड़े प्राप्त नहीं हैं।